

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 14.12.1979

NOTIFICATION
Income-tax

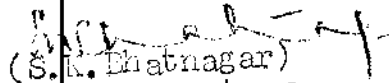
No. 3100 (F.No.261/21/79-ITJ): In exercise of the powers conferred by sub-section(1) of section 122 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the schedule appended to its notification No.2383 (F.No.261/7/78-ITJ) dated 7th July, 1978:

"Existing entries under column(1) and (2) against "Amritsar Range, Amritsar" and Jammu Range, Jammu, shall be substituted by the following entries.

Range	Income-tax Circles, Wards and Districts.
Amritsar Range, Amritsar.	All Income-tax circles, wards or districts which had or have their headquarters at Amritsar, Batala and Tarn Taran.
Jammu Range, Jammu.	All Income-tax circles, wards or districts which had or have their headquarters at Jammu, Srinagar, Gurudaspur, Pathankot and Udhampur.


Where any Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or Districts or part thereof and pending immediately before the date of this notification before the Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred shall from the date of this notification take effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This notification shall take effect from 17.12.1979.


(S.K. Dhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Amritsar. - 15 copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (R.S. & P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.


(S.K. Dhatnagar)
Under Secretary, Central Board of Direct Taxes.